

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:78
ANSWERED ON:13.03.2012
MARINE POLICE ACADEMY
Singh Shri Radha Mohan;Venugopal Shri P.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to set up National Marine Police Academy and expedite police reforms in the country;
- (b) if so, the details thereof;
- (c) whether the Union Government has held any discussion with the State Governments on the above issues separately;
- (d) if so, the details thereof;
- (e) whether the Union Government has received any suggestion/ recommendation from the State Governments in this regard; and
- (f) if so, the details thereof and the reaction of the Union Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (f) Statement is enclosed.

STATEMENT IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 78 REGARDING MARINE POLICE ACADEMY FOR ANSWER ON 13.03.2012.

(a) to (f): Coastal States like Gujarat, Kerala and Tamil Nadu have suggested Government of India for setting up of National Marine Police Academy. There is no proposal with the Government to set up a National Maritime Police Academy. No separate discussion has been held with the State Governments regarding setting up of a National Maritime Police Academy. However, training requirements of Marine Police, for performing marine duties, are met by Indian Coast Guard.

Various Committees/Commissions in the past have made a number of important recommendations regarding police reforms. Notable among these are those made by the National Police Commission (1978-82); the committee headed by Shri Ribero (1998), the Padmanabhaiah Committee on restructuring of Police (2000); and the Malimath Committee on reforms in Criminal Justice System (2002-03).

Ministry of Home Affairs constituted a Committee in December, 2004 to look into the police reforms. The committee made the following recommendations:-

- i. Improving professional standards of performance
- ii. Emphasizing the internal security role of the police,
- iii. Addressing the problems of recruitment, training, career progression and service conditions of police personnel
- iv. Tackling complaints against the police with regard to non-registration of crime, arrests etc., and
- v. Insulating police machinery from extraneous influences

Hon'ble Supreme Court of India has also passed a judgment on September, 22, 2006 in Writ Petition (Civil) No., 310 of 1996-Prakash Singh and others Vs UOI and other on several issues concerning police reforms.

Thus, police reforms is an ongoing process and the Central Government has pursued the matter with the State Governments from time to time as 'Police' is a State subject.